

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**CA-1022(PB)/2018**

**IN THE MATTER OF:**

Venugopal N. Dhoot

.... Applicant/petitioner

Vs.

State Bank of India & Ors.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:-**

For the Petitioner/Applicant: Mr. Amit Sibal, Sr. Adv., Mr. Sandeep S. Ladda,  
Mr. Yashvardhan, Mr. Devender Singh, Mr. Puneet  
Kumar, Adv.

For the Respondent(s):

Mr. Ramji Srinivasan, Sr. Adv., Mr. Bishwajit Dubey,  
Mr. Madhan Kanoria, Ms. Surabhi Khatter,  
Mr. Aditya Marwah, Mr. Bunmeet Singh Grover,  
Advs. for SBI  
Mr. Ashish Prasad, Mr. Mahfooz Nazke,  
Mr. Sanyam Saxena, Advs. for R3  
Mr. Sumant Batra, Adv. for R2(RP)  
Mr. Sumesh Dhawan, Ms. Tanya Baranwal, Advs.  
For R5.  
Mr. Kaustubh Prakash, Adv. for R4

**ORDER**

**CA-1094(PB)/2018**

This order shall dispose of CA No. 1022(PB)/2018 and 1094(PB)/2018. The prayer made in the first application is to issue directions for hearing of all Videocon matters by the one and same Bench of Adjudicating Authority-NCLT, Mumbai. The applicant has made averments that Videocon Group of Companies have many Group Companies against whom the CIR Process has been initiated. The details of the aforesaid companies have been listed in a table which is noticed as under:-

Sr. No.	Company Petition
1	



1)	<b>Videocon Industries Ltd.-(IB) No. 2 of 2018 (Bench No. II, NCLT, Mumbai)</b>
2)	Millennium Appliances India Limited – (IB) No. 509 of 2018 (Bench No. III, NCLT, Mumbai)
3)	PE Electronics Limited - (IB) No. 528 of 2018 (Bench No. III, NCLT, Mumbai)
4)	Sky Appliances Limited - (IB) No. 563 of 2018 (Bench No. III, NCLT, Mumbai)
5)	Techno Electronics Limited - (IB) No. 512 of 2018 (Bench No. III, NCLT, Mumbai)
6)	Evans Fraser and Co. (India) Limited - (IB) No. 508 of 2018 (Bench No. I, NCLT, Mumbai)
7)	Electroworld Digital Solutions Limited - (IB) No. 511 of 2018 (Bench No. I, NCLT, Mumbai)
8)	Value Industries Limited - (IB) No. 560 of 2018 (Bench No. I, NCLT, Mumbai)
9)	Applicomp (India) Limited - (IB) No. 507 of 2018 (Bench No. II, NCLT, Mumbai)
10)	Trend Electronics Limited - (IB) No. 559 of 2018 (Bench No. II, NCLT, Mumbai)
11)	Techno Kart India Limited - (IB) No. 510 of 2018 (Bench No. II, NCLT, Mumbai)
12)	Century Appliances Limited - (IB) No. 562 of 2018 (Bench No. II, NCLT, Mumbai)
13)	Kail Ltd. - (IB) No. 543 of 2018 (Bench No. III, NCLT, Mumbai)

Furthermore, the petitioning creditor has also filed a Petition under Section 7 in this Hon'ble Tribunal against 14<sup>th</sup> Company CE India Limited, a Mortgagor of the Loan, being C.P. (IB) No. 564 of 2018, which company owns and mortgaged "Videocon and other Brands/Assets".

2. On perusal of the aforesaid table alongwith para would show that the first lead matter namely Videocon Industry Limited being CP No. (IB)-02(MB)/2018 is posted for hearing before Bench 2 which is headed by Hon'ble Mr. M.K Sehrawat, Member (Judicial). Likewise, 5 other matters are also pending before the same Bench. It has also pointed out already that another petition namely Videocon Telecommunication Limited being CP No. (IB)-01(MB)/2018 is also pending consideration before another Bench. The prayer made in the application is that all these matters shown in the table, para underneath the table and CP No. (IB)-01(MB)/2018 be listed before one Bench.

3. In the second application, the prayer made is for consolidation of all these petitions and issue further directions to treat the Corporate Insolvency Resolution Process as one in respect of all the Videocon group of companies.

4. Notice of the applications to the non-applicant. Notice accepted by the learned counsel for non-applicants.



5. We have heard the learned counsel for the parties, there appears to be consensus amongst the counsels for all the parties that all the petition be placed before one bench. Accordingly, we find that the lead case and majority of the matters are posted before Bench headed by Hon'ble Mr. M.K Sehrawat, Member (Judicial). Therefore, it will serve the basic purpose of avoiding conflicting order and facilitating the hearing if the matters are posted before the aforesaid bench. Accordingly, we direct that the matter be posted before the aforesaid bench. The Registry of NCLT, Mumbai is directed to take steps and place the matters before the aforesaid bench.

6. The other request that all the petitions be treated as part of one Corporate Insolvency Resolution Process cannot be taken up by us and any such request however shall left open to be decided by Adjudicating Authority-NCLT, Mumbai.

7. The applications stand disposed of.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**